

25

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD  
O.A.NO. 1148 of 1992.

Between

Dated: 1.1.1993.

M.N.Aswartha Narayana

...

Applicant

And

1. Senior Divisional Engineer, S.C.Railway, Guntakal.
2. Divisional Railway Manager, S.C.Railway, Guntakal.
3. Chief Engineer, S.C.Railway, Rail Nilayam, Secunderabad.

...

Respondents.

Counsel for the Applicant : Sri. G.V.Subba Rao  
Counsel for the Respondents: Sri.

SC for Rlys.

CORAM:

Hon'ble Mr. C.J.Roy, Judicial Member.

The Tribunal made the following order:-

Admit the case. The respondents are directed not to implement the orders No. 1. G/W/535/DAR/W.4 dt. 14.2.92.

2. G/P.90/D&A/IV/92/MNA/730 dt.  
25-3-92.

3. P/88/GTL/MNA/1582 dt. 21.10.1992.

The operation of the impugned order dated 14.2.1992 is hereby stayed for 14 days. The respondents are directed to file counter on this case including the Interim relief.

List the case for hearing on Interim relief on 15.1.93.

  
Deputy Registrar (Judl.)

Copy to:-

1. Senior Divisional Engineer, South Central Railway, Guntakal.
2. Divisional Railway Manager, South Central Railway, Guntakal.
3. Chief Engineer, South Central Railway, Rail Nilayam, Sec-bad.
4. One copy to Sri. G.V.Subba Rao, advocate, CAT, Hyd.
5. One copy to Sri. SC for Railways, CAT, Hyd.
6. One spare copy.

Rsm/-

O.A. 1148742

TYPED BY *Q*

COMPARED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CHECKED BY APPROVED BY  
HYDERABAD BENCH

HYDERABAD

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH: AT HYDERABAD

THE HON'BLE MR.

V.C.

AND

THE HON'BLE MR.R.BALASUBRAMANIAN:M(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY:M(J)

AND

THE HON'BLE MR.C.J. ROY : MEMBER(JUDL)

Dated: 1/1/ - 1992

ORDER/JUDGMENT:

R.A./ C.A./M.A. No.

O.A. No.

*in*  
1148742

T.A. No.

(W.P. No.)

Admitted and Interim Directions issued

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default

M.A. Ordered/Rejected

No order as to costs.

pvm.

